

CA 1342/94

17/10/95

(11) Hon. Mr. D. S. Baweda, AM.

Shri Anurag Bisaria proxy counsel for Shri S.N. Srivastava learned counsel for the applicant is present. As per order dated 13-7-95, the adjournment was permitted to the applicant for filing the application for condonation of delay. This has been not done so far. Learned counsel for the applicant states that he may be permitted to file the application for condonation of delay along with the rejoinder. The same is allowed within 2 weeks i.e. on 15/12/95 for orders.

as
No rejoinder nor
any delay condone at
this.

16
14.12

Shrinis
AM.

15-12-95

Hon. Mr. S. Das Gupta, A.M.

Shri Dharendra Kumar Dwivedi, Proxy Counsel for Shri S.N. Srivastava submits that the case has become infructuous as the Applicant has already been appointed on compassionate grounds. He also showed me a copy of the letter dated 14-10-95 by which the appointment letter has been issued to the Applicant, Km. Sadhana Srivastava ~~an~~ ^{an} ~~affair~~ on behalf of the Respondents.

2. In view of foregoing, the application has become infructuous and is therefore dismissed as such.